

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL)Diary No(s).15160/2020

(Arising out of impugned final judgment and order dated 23-01-2019 in CRLA No.1530/2011, CRLA No.721/2011, CRLA No.832/2011 and CRLA No.872/2011 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

GAJRAJ SINGH ETC.

Respondent(s)

IA No.80821/2020 - CONDONATION OF DELAY IN FILING

Date : 22-04-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Sharan Dev Singh Thakur, A.A.G.
Ms. Ruchira Goel, AOR

For Respondent(s) Mr. Prakash Sharma, Adv.
Mr. Pankaj Sharma, Adv.
Mr. Gaurav Kumar, Adv.
Mr. Anuj Saxena, Adv.
Mr. Vijay Pal, Adv.
Mr. Anoop Sharma, Adv.
Mr. Anubhav, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Pursuant to this Court's order dated 11.03.2024, respondent Nos.3 and 5 have entered appearance. Their counsel seeks and is granted four weeks' time to file the counter affidavit.
3. Respondents Nos.1, 2 and 4 have passed away.
4. The instant Special Leave Petition, *qua* the above-mentioned deceased Respondents, stands abated.
5. Heard learned counsel for the parties.
6. Leave granted.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)

